

RATIFIED

Minutes of Meeting No.15/13 scheduled on 16.10.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 15/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 16.10.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:16/6/80-ALC2/2012	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:27.11.2012
	Decision : The Committee observed that the items sought for import by firm are Tools kits and there is no substantial manufacturing activity involved in the export product with the inputs. The Committee decided to ask clarification from firm. Further, the Committee noted that in this case, applicant has made an application for Advance Authorization for import of inputs required for the manufacture of Mines Conveyor System, Equipment, Commissioning, Spares & Mandatory Spares in CKD/SKD Conditions. It seems that this is a case of Deemed Exports and supply is against an EPCG licence. The Committee, therefore, decided to also call for the following details of the EPCG licence: i. EPCG licence number and date. ii. CIF value of the licence. iii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iv. Custom duty saved amount. v. Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:27.11.2012
	Decision : The Committee noted that this case was forwarded to MSME for examination and reply of MSME received vide UO Note No. 30(209)2011-ME dated 10.9.2012 stating that export product do not falls under their purview. The Committee also observed that in this case export product pertains to Ministry of Defence and noted that a few other cases pertaining to Defence sector are being examined in DES.I Section separately and decided to defer the case.			

3	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:27.11.2012
	Decision : The Committee noted that RA has issued this authorization under GN4. However, since some of the items under this Authorization cannot be allowed under GN4, RA was requested to forward copies of firm's application which is still awaited. The Committee decided to advise RA to provide copy of firm's application immediately.			

4	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

5	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:27.11.2012
	Decision : The Committee noted that copy of firm's reply was forwarded to DHI. However, DHI stated that a copy is yet to be received by them. The Committee decided to again forward copy of firm's reply to DHI for examination and comments.			

6	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

7	Case No.:24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/		

8			Lic.No/Date:3110051726 07.12.2011	
Decision : Based on DHI written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 to 9 – 1.05 kg/kg content. RLA may take necessary action accordingly.				

9	Case No.:62/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00026/AM13/	RLA File :09/24/040/00437/AM12/	Lic.No/Date:0910050738 11.01.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI comments received vide letter No.3(713)/2012-TSW(B) dated 15.10.2012 (copy enclosed. RA may take necessary action accordingly.			

10	Case No.:63/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00027/AM13/	RLA File :09/24/040/00502/AM12/	Lic.No/Date:0910050888 20.01.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI comments received vide letter No.3(69)/2012-TSW(B) dated 15.10.2012 (copy enclosed. RA may take necessary action accordingly.			

11	Case No.:49/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00114/AM13/	RLA File :07/24/040/00450/AM12/	Lic.No/Date:0710086045 06.02.2012	Defer Date:27.11.2012
	Decision : Based on DIPP letter dated 16.10.2012, the Committee decided to seek following information from firm: - Details of import items from Sl. Nos. 50 to 53(Sketches) and their specific use in the export products. - Details alongwith size/specifications of import items at Sl. Nos. 56, 58, 62 & 67 to 69 and their specific use in the export products.			

12	Case No.:18/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00551/AM12/	RLA File :05/23/040/00426/AM12/	Lic.No/Date:0510316755 07.02.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.05 kg/kg content. Item 2 & 3 – Net to Net basis. Item 4 & 5 – 03 MT each. RLA may take necessary action accordingly.			

	Case No.:60/2/80-ALC2/2012			Status:
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13		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Deferred
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

14	Case No.:15/27/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00548/AM12/	RLA File :05/24/040/00423/AM12/	Lic.No/Date:0510317789 15.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC comments received vide OM No. 46011/106/2007-PC.II dated 10.9.2012 (copy enclosed. RA may take necessary action accordingly.			

15	Case No.:43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	Lic.No/Date:5310014710 15.02.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

16	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.8.2012 and reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

17	Case No.:10/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00075/AM13/	RLA File :31/82/040/00351/AM12/	Lic.No/Date:3110053033 20.02.2012	Defer Date:27.11.2012
	Decision : The representative of the firm Shri Sagar Deshmukh, Vice President attended before the Committee to explain the details of their export product and items of import required for manufacture of the export product. The representative of DHI has asked firm to explain the manufacturing process as there appears to be many components including electronics items are used. The firm furnished some drawings of these items. Since it was not clear to the Committee as to how all these imported components are required in the manufacturing of export product, he Committee advised firm to prepare separate file for each Authorization giving details of authorization, value, export product, list of inputs and serial numbers, detailed drawings clearly marking placement of these components in the export product. In the personal hearing, the Committee gave firm contact details of Technical Authority, i.e. DHI, and advised firm to directly send separate file for each authorization containing above information to the Technical Authority to facilitate examination of their case and firm has agreed to do so. Firm has also agreed to explore			

possibility of arranging a demonstration of their export product installed in an automobile factory viz. Maruti Udyog etc in an around Delhi/Gurgaon, if required.

18	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	Defer Date:27.11.2012
	Decision : The Committee observed that it is case of Deemed Exports. However, copies of complete application were not available with NC. The Committee, therefore, decided to obtain from RA/firm copy of complete application and copy of Project Authority Certificate and if it is a Mega Power Project , then copy of approval issued by the Joint Secretary to GOI. The Committee also decided to check from RA/firm whether this is a case for supply against EPCG licence and if yes, firm to provide following details: i. EPCG licence number and date. ii. CIF value of the licence. iii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iv. Custom duty saved amount. v. Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.			

19	Case No.:9/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00074/AM13/	RLA File :31/82/040/00354/AM12/	Lic.No/Date:3110053097 22.02.2012	Defer Date:27.11.2012
	Decision : The representative of the firm Shri Sagar Deshmukh, Vice President attended before the Committee to explain the details of their export product and items of import required for manufacture of the export product. The representative of DHI has asked firm to explain the manufacturing process as there appears to be many components including electronics items are used. The firm furnished some drawings of these items. Since it was not clear to the Committee as to how all these imported components are required in the manufacturing of export product, he Committee advised firm to prepare separate file for each Authorization giving details of authorization, value, export product, list of inputs and serial numbers, detailed drawings clearly marking placement of these components in the export product. In the personal hearing, the Committee has given firm the addresses of Technical Authority, i.e. DHI and advised firm to directly send separate file for each authorization to the Technical Authority to facilitate examination of their case and firm has agreed to do so. Firm has also agreed to explore possibility of arranging a demonstration of their export product installed in an automobile factory viz. Maruti Udyog in an around Delhi/Gurgaon, if required.			

20	Case No.:7/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00072/AM13/	RLA File :31/82/040/00366/AM12/	Lic.No/Date:3110053156 27.02.2012	Defer Date:27.11.2012
	Decision : The representative of the firm Shri Sagar Deshmukh, Vice President attended before the Committee to explain the details of their export product and items of import required for manufacture of the export product. The representative of DHI has asked firm to explain the manufacturing process as there appears to be many components including electronics items are used. The firm furnished some drawings of these items. Since it was not clear to the Committee as to how all these imported components are required in the manufacturing of export product, he Committee advised firm to prepare separate file for each Authorization giving details of authorization, value, export			

product, list of inputs and serial numbers, detailed drawings clearly marking placement of these components in the export product. In the personal hearing, the Committee has given firm the addresses of Technical Authority, i.e. DHI and advised firm to directly send separate file for each authorization to the Technical Authority to facilitate examination of their case and firm has agreed to do so. Firm has also agreed to explore possibility of arranging a demonstration of their export product installed in an automobile factory viz. Maruti Udyog in an around Delhi/Gurgaon, if required.

21	Case No.:71/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00035/AM13/	RLA File :09/24/040/00558/AM12/	Lic.No/Date:0910051540 29.02.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter followed by I and final I dated 20.9.2012 and decided to await another 15 days for receiving reply, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

22	Case No.:6/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00071/AM13/	RLA File :31/82/040/00381/AM12/	Lic.No/Date:3110053223 29.02.2012	Defer Date:27.11.2012
	Decision : The representative of the firm Shri Sagar Deshmukh, Vice President attended before the Committee to explain the details of their export product and items of import required for manufacture of the export product. The representative of DHI has asked firm to explain the manufacturing process as there appears to be many components including electronics items are used. The firm furnished some drawings of these items. Since it was not clear to the Committee as to how all these imported components are required in the manufacturing of export product, he Committee advised firm to prepare separate file for each Authorization giving details of authorization, value, export product, list of inputs and serial numbers, detailed drawings clearly marking placement of these components in the export product. In the personal hearing, the Committee has given firm the addresses of Technical Authority, i.e. DHI and advised firm to directly send separate file for each authorization to the Technical Authority to facilitate examination of their case and firm has agreed to do so. Firm has also agreed to explore possibility of arranging a demonstration of their export product installed in an automobile factory viz. Maruti Udyog in an around Delhi/Gurgaon, if required.			

23	Case No.:8/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00073/AM13/	RLA File :31/82/040/00371/AM12/	Lic.No/Date:3110053224 29.02.2012	Defer Date:27.11.2012
	Decision : The representative of the firm Shri Sagar Deshmukh, Vice President attended before the Committee to explain the details of their export product and items of import required for manufacture of the export product. The representative of DHI has asked firm to explain the manufacturing process as there appears to be many components including electronics items are used. The firm furnished some drawings of these items. Since it was not clear to the Committee as to how all these imported components are required in the manufacturing of export product, he Committee advised firm to prepare separate file for each Authorization giving details of authorization, value, export product, list of inputs and serial numbers, detailed drawings clearly marking placement of these components in the export product. In the personal hearing, the Committee has given firm the addresses of Technical Authority, i.e. DHI and advised firm to directly send separate file for each authorization to the Technical Authority to facilitate			

examination of their case and firm has agreed to do so. Firm has also agreed to explore possibility of arranging a demonstration of their export product installed in an automobile factory viz. Maruti Udyog in an around Delhi/Gurgaon, if required.

24	Case No.:18/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00083/AM13/	RLA File :09/24/040/00585/AM12/	Lic.No/Date:0910051583 02.03.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

25	Case No.:75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	Defer Date:27.11.2012
	Decision : The Committee noted that reply from firm was received and decided to send a copy to technical authority for examination and comments.			

26	Case No.:47/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00011/AM13/	RLA File :05/23/040/00477/AM12/	Lic.No/Date:0510319555 06.03.2012	
	Decision : Based on DIPP letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 215 MT to be specified with the quantity of each export product at Sl. No. 1 & 2. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1& 2. 3. Quantity of import item at Sl. No. 1 to be allowed 117022Kgs. inclusive of 3.1 % wastage as claimed by the firm. 4. Quantity of import item at Sl. No. 2 to be allowed 278850 Kgs. inclusive of 3.1 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 3 to be allowed as 1200 Kgs.(34 Nos.) on net to net basis with accountability clause 6. Quantity of import item at Sl. No. 16 (SMAW Electrodes) to be allowed as 7930Kgs. RLA may take necessary action accordingly.			

27	Case No.:47/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00112/AM13/	RLA File :61/24/040/00077/AM12/	Lic.No/Date:6110000793 06.03.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.6110000544 as per firm's letter dated 15.10.2012. RLA may take necessary action accordingly.			

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28	Case No.:72/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00036/AM13/	RLA File :09/24/040/00537/AM12/	Lic.No/Date:0910051622 07.03.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter followed by I and final I dated 20.9.2012 and decided to await another 15 days for receiving reply, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

29	Case No.:73/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00037/AM13/	RLA File :09/24/040/00588/AM12/	Lic.No/Date:0910051628 07.03.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter followed by I and final I dated 20.9.2012 and decided to await another 15 days for receiving reply, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

30	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

31	Case No.:9/12/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00249/AM13/	RLA File :07/24/040/00515/AM12/	Lic.No/Date:0710087036 16.03.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DEIT written comments received vide UO note No. 17(83)2012-IPHW dated 24.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

32	Case No.:16/15/80-ALC2/2012	Party Name:GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00351/AM13/	RLA File :17/24/040/00119/AM12/	Lic.No/Date:1710004895 21.03.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per General Note 4 for Engineering Product. RLA may take necessary action accordingly.			

	Case No.:26/6/80-ALC2/2012	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred

33	HQ File :01/80/050/00091/AM13/	RLA File :05/23/040/00497/AM12/	Lic.No/Date:0510320889 23.03.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter followed by I and final I dated 20.9.2012 and decided to await another 15 days for receiving reply, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

34	Case No.:24/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00089/AM13/	RLA File :03/95/040/01000/AM12/	Lic.No/Date:0310687710 26.03.2012	Defer Date:27.11.2012
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

35	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:27.11.2012
Decision : The Committee observed that it is a case of Deemed Exports. However, copies of complete application were not available with NC. The Committee, therefore, decided to obtain from RA/firm copy of complete application and copy of Project Authority Certificate and also to check if it is a Mega Power Project, and if yes, then copy of approval issued by the Joint Secretary to GOI. The Committee also decided to check from RA/firm whether this is a case for supply against EPCG licence and if yes, firm to provide following details: i. EPCG licence number and date. ii.CIF value of the licence. iii.Whether this licence was issued under Zero duty or 3 per cent Scheme. iv.Custom duty saved amount. v. Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.				

36	Case No.:54/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00119/AM13/	RLA File :09/24/040/00615/AM12/	Lic.No/Date:0910051930 28.03.2012	Defer Date:27.11.2012
Decision : The Committee noted that the case is under examination for eligibility as per policy.				

37	Case No.:69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

38	Case No.:39/6/80-ALC2/2012	Party Name:KRAMSKI STAMPING AND MOLDING INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00104/AM13/	RLA File :04/24/040/00318/AM12/	Lic.No/Date:0410135264 30.03.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

39	Case No.:25/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00090/AM13/	RLA File :03/95/040/01052/AM12/	Lic.No/Date:0310689351 02.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 and decided to remind them for expediting their reply.			

40	Case No.:42/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

41	Case No.:41/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00106/AM13/	RLA File :34/24/040/00276/AM12/	Lic.No/Date:3410033806 11.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

42	Case No.:46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that information sought from RA is still awaited and decided to remind RA for expediting their comments.			

43	Case No.:5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/	Lic.No/Date:0510322243 16.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

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44	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter followed by reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

45	Case No.:72/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00137/AM13/	RLA File :05/23/040/00014/AM13/	Lic.No/Date:0510322527 19.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

46	Case No.:12/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00077/AM13/	RLA File :05/24/040/00016/AM13/	Lic.No/Date:0510322931 23.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DEIT written comments received vide UO note No. 17(65)2012-IPHW dated 06.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

47	Case No.:13/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00078/AM13/	RLA File :05/24/040/00026/AM13/	Lic.No/Date:0510322937 23.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DEIT written comments received vide UO note No. 17(62)2012-IPHW dated 06.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

48	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred

49	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter followed by reminder and final reminder dated 20.9.2012 and decided to await another 15 days for receiving reply, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

50	Case No.:30/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00095/AM13/	RLA File :05/23/040/00021/AM13/	Lic.No/Date:0510323233 26.04.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and reminder dated 20.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

51	Case No.:51/6/80-ALC2/2012	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00116/AM13/	RLA File :03/95/040/00007/AM13/	Lic.No/Date:0310693117 02.05.2012	
	Decision : The Committee decided to ratify subject authorization as per MSME written comments received vide UO note No. 30(174)2011-ME dated 4.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

52	Case No.:11/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00346/AM13/	RLA File :03/95/040/00075/AM13/	Lic.No/Date:0310693103 02.05.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DHI for examination. The Committee, however, observed that this case pertains to DIPP and decided to forward copy of application to DIPP for examination and comments.			

53	Case No.:52/6/80-ALC2/2012	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Closed
	HQ File :01/80/050/00117/AM13/	RLA File :03/94/040/00042/AM13/	Lic.No/Date:0310693354 03.05.2012	
	Decision : The Committee noted that firm vide their email dated 25.9.2012 informed that they are surrendering this authorization to RA, Mumbai for cancellation and closure. The Committee, therefore, observed that there is no action pending on the part of the Committee and decided to close the case and also to inform RA. RLA may take necessary action accordingly.			

54	Case No.:1/5/80-ALC2/2012	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred

	HQ File :01/80/050/00063/AM13/	RLA File :31/82/040/00424/AM12/	Lic.No/Date:3110054139 09.05.2012	Defer Date:27.11.2012
	Decision : The Committee decided to again forward copy of firm's application to DIPP for examination and comments.			
55	Case No.:53/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00118/AM13/	RLA File :61/24/040/00003/AM13/	Lic.No/Date:6110000812 09.05.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.6110000544 as per firm's letter dated 15.10.2012. RLA may take necessary action accordingly.			
56	Case No.:74/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00139/AM13/	RLA File :05/23/040/00034/AM13/	Lic.No/Date:0510324258 09.05.2012	
	Decision : Based on DIPP written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 52.65 MT to be specified with the quantity of each export product at Sl. No. 1, 2&3. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1, 2 &3. 3. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 39297Kgs. &5280Kgs. respectively inclusive of 4.17 % wastage. 4. Quantity of import item at Sl. No. 3 to be allowed as 27720 Meters (41793Kgs.) inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 4 to be allowed as 1083 Sets (5910 Kgs.) on net to net basis with accountability clause 6. Quantities of import items at Sl. No. 5, 6, 7&8 (Welding Consumables) to be allowed as applied for i.e. 2151Kgs., 1452Kgs., 1002Kgs. &2550Kgs. respectively. RLA may take necessary action accordingly.			
57	Case No.:59/6/80-ALC2/2012	Party Name:AQUASUB ENGINEERING	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00124/AM13/	RLA File :32/24/040/00004/AM13/	Lic.No/Date:3210054368 11.05.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			
58	Case No.:67/6/80-ALC2/2012	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00132/AM13/	RLA File :05/24/040/00480/AM12/	Lic.No/Date:0510324856 15.05.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments received vide UO note No. 30(203)/2011-ME dated 01.10.2012 (copy enclosed). RLA may take necessary action accordingly.			

59	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2012 and decided to remind them for expediting their reply.				

60	Case No.:24/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00204/AM13/	RLA File :09/24/040/00104/AM13/	Lic.No/Date:0910052753 24.05.2012	Defer Date:27.11.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

61	Case No.:25/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00205/AM13/	RLA File :09/24/040/00086/AM13/	Lic.No/Date:0910052763 24.05.2012	Defer Date:27.11.2012
Decision : The case was considered in the Norms Committee and it was seen that in this case BHEL is making supply of Heat Pump Compressor and Turbine Wet Gas Compressor and Turbine to M/s. IOCL against their EPCG licence. The Committee decided to call the following details : i. EPCG licence number and date. - ii.CIF value of the licence. - iii.Whether this licence was issued under Zero duty or 3 per cent Scheme. - iv.Custom duty saved amount. - v.Products to be manufactured. How M/s. IOCL intends to discharge the EO against the EPCG licence.				

62	Case No.:26/9/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00206/AM13/	RLA File :09/24/040/00080/AM13/	Lic.No/Date:0910052812 29.05.2012	
Decision : Based on DIPP written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: 1 Net weight of export product to be specified as “178.923 MT containing 87937 Kgs. of Galvanised wire”. 2. Word ‘Relevant’ to be prefixed with the description of import item and its quantity to be allowed as applied for i.e. 88816Kgs. inclusive of 1 % wastage. RLA may take necessary action accordingly.				

63	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	Defer Date:27.11.2012

Decision : The Committee noted that earlier copy of firm's application was forwarded to C&PC for examination who have returned stating that this case pertains to D/o.Pharmaceuticals. Accordingly, a copy of application was again forwarded to D/o. Pharmaceuticals for examination and comments.

64	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:27.11.2012
	Decision : The representative of the firm Shri Sagar Deshmukh, Vice President attended before the Committee to explain the details of their export product and items of import required for manufacture of the export product. The representative of DHI has asked firm to explain the manufacturing process as there appears to be many components including electronics items are used. The firm furnished some drawings of these items. Since it was not clear to the Committee as to how all these imported components are required in the manufacturing of export product, he Committee advised firm to prepare separate file for each Authorization giving details of authorization, value, export product, list of inputs and serial numbers, detailed drawings clearly marking placement of these components in the export product. In the personal hearing, the Committee gave firm contact details of Technical Authority, i.e. DHI, and advised firm to directly send separate file for each authorization containing above information to the Technical Authority to facilitate examination of their case and firm has agreed to do so. Firm has also agreed to explore possibility of arranging a demonstration of their export product installed in an automobile factory viz. Maruti Udyog etc in an around Delhi/Gurgaon, if required.			

65	Case No.:9/9/80-ALC2/2012	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00189/AM13/	RLA File :05/24/040/00067/AM13/	Lic.No/Date:0510326672 05.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments received vide UO note No. 30(204)/2011-ME dated 01.10.2012 (copy enclosed). RLA may take necessary action accordingly.			

66	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has informed that they have not received earlier deficiency letter from NC and accordingly a copy of deficiency letter has again been sent to them for furnishing certain information/documents.			

67	Case No.:29/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00209/AM13/	RLA File :03/95/040/00163/AM13/	Lic.No/Date:0310697695 06.06.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 and decided to remind them for expediting their reply.			

	Case No.:30/9/80-ALC2/2012			Status:
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68		Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Deferred
	HQ File :01/80/050/00210/AM13/	RLA File :03/95/040/00162/AM13/	Lic.No/Date:0310697694 06.06.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 and decided to remind them for expediting their reply.				

69	Case No.:31/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00211/AM13/	RLA File :03/95/040/00115/AM13/	Lic.No/Date:0310697691 06.06.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 and decided to remind them for expediting their reply.				

70	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm was asked to provide certain information with regard to EPCG licence etc vide letter dated 20.9.2012 and firm's reply is awaited. The Committee decided to remind firm for expediting their reply.				

71	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	Defer Date:27.11.2012
Decision : The Committee decided to seek copy of Project Authority Certificate from firm. Firm to also clarify whether this is a case of Mega Power Project. If Yes, a copy of the approval letter issued by the Joint Secretary to the Government of India, Ministry of Power should also be furnished by firm. If it is a supply under EPCG licence, then following details are also to be furnished: - i.EPCG licence number and date. - ii.CIF value of the licence. - iii.Whether this licence was issued under Zero duty or 3 per cent Scheme. - iv.Custom duty saved amount. - v.Products to be manufactured. - vi.How EPCG licence holder intends to discharge the EO against the EPCG licence. The Committee also decided to seek information from firm as per MSME UO No. 30(228)2011-ME dated 01.10.2012 (copy enclosed).				

72	Case No.:6/12/80-ALC2/2012	Party Name:CLYDE PUMPS INDIA PVT.LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred

HQ File :01/80/050/00246/AM13/	RLA File :05/23/040/00073/AM13/	Lic.No/Date:0510327269 14.06.2012	Defer Date:27.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 and decided to remind them for expediting their reply.			

73	Case No.:4/12/80-ALC2/2012	Party Name:DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00244/AM13/	RLA File :05/23/040/00056/AM13/	Lic.No/Date:0510327417 15.06.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

74	Case No.:5/12/80-ALC2/2012	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00245/AM13/	RLA File :05/23/040/00054/AM13/	Lic.No/Date:0510327416 15.06.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

75	Case No.:10/15/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00345/AM13/	RLA File :03/95/040/00029/AM13/	Lic.No/Date:0310699260 20.06.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

76	Case No.:10/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00190/AM13/	RLA File :05/24/040/00099/AM13/	Lic.No/Date:0510328067 22.06.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. Description of the Export Product to be amended as per firm's letter dated 15.10.2012. RLA may take necessary action accordingly.			

77	Case No.:11/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00191/AM13/	RLA File :05/24/040/00100/AM13/	Lic.No/Date:0510328068 22.06.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. Description of the Export Product to be amended as per firm's letter dated 15.10.2012. RLA may take necessary action accordingly.			

78	Case No.:12/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00192/AM13/	RLA File :05/24/040/00101/AM13/	Lic.No/Date:0510328069 22.06.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. Description of the Export Product to be amended as per firm's letter dated 15.10.2012. RLA may take necessary action accordingly.			

79	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	Defer Date:27.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.8.2012 and decided to remind them for expediting their reply.			

80	Case No.:24/15/80-ALC2/2012	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00359/AM13/	RLA File :03/95/040/00186/AM13/	Lic.No/Date:0310699820 26.06.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

81	Case No.:8/12/80-ALC2/2012	Party Name:KOSEI MINDA ALUMINUM COMPANY LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00248/AM13/	RLA File :04/24/040/00047/AM13/	Lic.No/Date:0410137718 28.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(236)2011-ME dated 10.10.2012 (copy enclosed). RLA may take necessary action accordingly.			

82	Case No.:20/9/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00200/AM13/	RLA File :05/24/040/00112/AM13/	Lic.No/Date:0510328602 29.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments received vide OM No. 46011/79/2007-PC.II dated 10.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

83	Case No.:13/15/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00348/AM13/	RLA File :03/95/040/00239/AM13/	Lic.No/Date:0310701038 05.07.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

84	Case No.:1/9/80-ALC2/2012	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00181/AM13/	RLA File :31/83/040/00066/AM13/	Lic.No/Date:3110054924 06.07.2012	Defer Date:27.11.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No. 4,5&11-Export Product wise.			

85	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of firm's application was forwarded to C&PC for examination. The Committee, however, observed that this case pertains to DIT and decided to forward copy of application to DIT for examination and comments.			

86	Case No.:5/15/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00340/AM13/	RLA File :03/95/040/00276/AM13/	Lic.No/Date:0310703190 26.07.2012	
	Decision : Based on DHI letter dated 16.10.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

87	Case No.:4/15/80-ALC2/2012	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00339/AM13/	RLA File :03/94/040/00302/AM13/	Lic.No/Date:0310703469 27.07.2012	
	Decision : Based on DIPP written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Description & quantity of export products to be specified as under:			

Sl. No.	Description	Quantity (in Nos.)
1	Air Compressor	
	Model: 231 ASSC/CSC	25
	Model: 2340/2340CW	1100
	Model: 2475	4000
	Model: 2545	350
	Model: 2545CR	350
	Model: 7100	150
	Model: 7T2 ASSC/CSC	30
	Model: 7T4 ASSC/CSC	15
	Model: 15T2 ASSC/CSC	150
	Model: SS3HP	1500
	Model: SS5HP	600

	Model: SS1HP	20
	Model: 3000	50
	Model: TS5	1500
	Total	9840
2	Vacuum Pump	
	Model V244	30
	Model V255	20
	Model 15V	10
	Model 7V	10
	Total	70

- Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to be allowed on net to net basis with accountability clause.
- Quantities of import items at Sl. No. 22 & 55 of the list of import items to be allowed on net to net basis as claimed by the firm.
- Quantities of Gasket material/ sheet at Sl. No. 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sqmtrs content in the Export product.

RLA may take necessary action accordingly.

88	Case No.:6/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00341/AM13/	RLA File :03/95/040/00286/AM13/	Lic.No/Date:0310703316 27.07.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DHI for examination. The Committee, however, observed that this case pertains to DIPP and decided to forward copy of application to DIPP for examination and comments.			

89	Case No.:23/15/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00358/AM13/	RLA File :03/95/040/00260/AM13/	Lic.No/Date:0310703929 02.08.2012	
	Decision : Based on DIPP written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: - Net Fabricated weights of export products at Sl. No. 1, 2, 3 & 4 to be specified as 225 MT, 73.82 MT, 30.83 MT & 36 MT respectively. - Import items at Sl. No. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in the export product - Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product. - Quantities of import items at from Sl. No. 1, 2 & 3 to be allowed as applied for i.e. 195669Kgs., 11954 Kgs. & 101985 Kgs. respectively inclusive of a wastage of 3 %. - Quantity of import item at from Sl. No. 4 to be allowed as 44637 Kgs. inclusive of a wastage of 28.5 % after taking 1/3rd recovery. - Quantity of import item at Sl. No. 5 to be allowed as 603 Nos. (21124 Kgs.) on net to net basiswith accountability clause. - Quantity of import item at Sl. No. 6 to be allowed as 3762 Nos. (1129 Kgs.) on net to net basiswith accountability clause. - Quantity of import item at Sl. No. 7 to be allowed as 25Mtrs. (4947 Kgs.) inclusive of a wastage of 2%.			

9. Quantities of import items at Sl. Nos. 9&10 (welding Consumables) to be allowed as applied for i.e. 200Kgs., &4800 Kgs. respectively.
10. Quantity of import item at Sl. No. 11 (welding Flux) to be allowed as 3207 Kgs.
11. Quantity of import item at Sl. No. 12 to be allowed as 1814 Nos. (125 Kgs.) on net to net basis with accountability clause.

RLA may take necessary action accordingly.

90	Case No.:1/12/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00241/AM13/	RLA File :05/24/040/00191/AM13/	Lic.No/Date:0510331853 13.08.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

91	Case No.:8/15/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00343/AM13/	RLA File :03/94/040/00334/AM13/	Lic.No/Date:0310705566 17.08.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

92	Case No.:7/15/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00342/AM13/	RLA File :03/94/040/00364/AM13/	Lic.No/Date:0310706161 23.08.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DHI for examination. The Committee, however, observed that this case pertains to DIPP and decided to forward copy of application to DIPP for examination and comments.			

93	Case No.:21/15/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00356/AM13/	RLA File :07/24/040/00222/AM13/	Lic.No/Date:0710090408 27.08.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

Case No.: 9/15/80-ALC2/2012	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
HQ File :01/80/050/00344/AM13/	RLA File :03/94/040/00389/AM13/	Lic.No/Date:0310707113 30.08.2012	
Decision : Based on DIPP written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Description & quantity of export products to be specified as under:			
Sl. No.	Description	Quantity	

94	(in Nos.)	
	1	Air Compressor
	Model: 231 ASSC/CSC	25
	Model: 2340/2340CW	1100
	Model: 2475	4000
	Model: 2545	350
	Model: 2545CR	350
	Model: 7100	150
	Model: 7T2 ASSC/CSC	30
	Model: 7T4 ASSC/CSC	15
	Model: 15T2 ASSC/CSC	150
	Model: SS3HP	1500
	Model: SS5HP	600
	Model: SS1HP	20
	Model: 3000	50
	Model: TS5	1500
	Total	9840
	2	Vacuum Pump
	Model V244	30
	Model V255	20
	Model 15V	10
	Model 7V	30
	Total	90
	2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. No. 22 & 55 of the list of import items to be allowed on net to net basis as claimed by the firm. 4. Quantities of Gasket material/ sheet at Sl. No. 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sqmtrs content in the Export product.	
	RLA may take necessary action accordingly.	

95	Case No.:19/15/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00354/AM13/	RLA File :07/24/040/00231/AM13/	Lic.No/Date:0710090516 30.08.2012	Defer Date:27.11.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

96	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:27.11.2012
	Decision : The Committee observed that it is case of Deemed Exports. However, copies of complete application including Project Authority Certificate were not available with NC. The Committee, therefore, decided to obtain from RA/firm copy of complete application and copy of Project Authority Certificate. The Committee also decided to check from RA/firm whether this is a case of supply against EPCG licence and if yes, firm to provide following details: i.EPCG licence number and date. ii. CIF value of the licence.			

- iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

97	Case No.:25/15/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00360/AM13/	RLA File :11/24/040/00016/AM13/	Lic.No/Date:1110027243 31.08.2012	
	Decision : Based on DHI written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.27 kg/kg content. Item 2 – 1.02 kg/kg content (wastage on repeat basis as per Authorization No.11100027175). RLA may take necessary action accordingly.			

98	Case No.:14/15/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00349/AM13/	RLA File :05/23/040/00191/AM13/	Lic.No/Date:0510333407 03.09.2012	Defer Date:27.11.2012
	Decision : The Committee decided to advise firm to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012.			

99	Case No.:15/15/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00350/AM13/	RLA File :05/23/040/00193/AM13/	Lic.No/Date:0510333408 03.09.2012	Defer Date:27.11.2012
	Decision : The Committee observed that it is case of Deemed Exports. However, copies of complete application were not available with NC. The Committee, therefore, decided to obtain from RA/firm copy of complete application and copy of Project Authority Certificate and if it is a Mega Power Project , then copy of approval issued by the Joint Secretary to GOI. The Committee also decided to check from RA/firm whether this is a case for supply against EPCG licence and if yes, firm to provide following details: i.EPCG licence number and date. ii.CIF value of the licence. iii.Whether this licence was issued under Zero duty or 3 per cent Scheme. iv.Custom duty saved amount. v.Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.			

100	Case No.:17/15/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00352/AM13/	RLA File :05/23/040/00210/AM13/	Lic.No/Date:0510334009 07.09.2012	Defer Date:27.11.2012

Decision : The Committee noted that earlier copy of firm's application was forwarded to DHI for examination. The Committee, however, observed that this case pertains to MSME and decided to forward copy of application to MSME for examination and comments.

101	Case No.:22/15/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Approved
	HQ File :01/80/050/00357/AM13/	RLA File :03/95/040/00329/AM13/	Lic.No/Date:0310708259 10.09.2012	
	Decision : Based on DHI written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 and 2 – 1.05 kg/kg content. Item 3,4,6,7,9,10 – Net to Net basis with accountability clause. Item 5 – 1.02 kg/kg content (120.1 MT). Item 8 – 31.25 MT with density 2500 kg/m3. 19.75 MT with density 1800 kg/m3. Item 11 – 5 MT. Item 12 & 13 – 13.3 MT each. (As per calculation provided in firm's letter dated 16.10.2012). RLA may take necessary action accordingly.			

102	Case No.:20/15/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00355/AM13/	RLA File :05/23/040/00212/AM13/	Lic.No/Date:0510334316 11.09.2012	Defer Date:27.11.2012
	Decision : The Committee observed that it is case of Deemed Exports. However, copies of complete application were not available with NC. The Committee, therefore, decided to obtain from RA/firm copy of complete application and copy of Project Authority Certificate and if it is a Mega Power Project , then copy of approval issued by the Joint Secretary to GOI. The Committee also decided to check from RA/firm whether this is a case for supply against EPCG licence and if yes, firm to provide following details: i.EPCG licence number and date. ii.CIF value of the licence. iii.Whether this licence was issued under Zero duty or 3 per cent Scheme. iv.Custom duty saved amount. v.Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.			

103	Case No.:1/15/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00336/AM13/	RLA File :08/24/040/00230/AM13/	Lic.No/Date:0810115598 03.10.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of application was not received from RA and decided to request RA to immediately forward 4 sets of firm's application to NC for consideration of this case.			

	Case No.:2/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2012 16.10.2012	Status: Deferred
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104	HQ File :01/80/050/00337/AM13/	RLA File :05/24/040/00234/AM13/	Lic.No/Date:0510336368 03.10.2012	Defer Date:27.11.2012
Decision : The Committee noted that copy of application was not received from RA and decided to request RA to immediately forward 4 sets of firm's application to NC for consideration of this case.				

105	Case No.:3/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00338/AM13/	RLA File :05/24/040/00237/AM13/	Lic.No/Date:0510336444 04.10.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of application was not received from RA and decided to request RA to immediately forward 4 sets of firm's application to NC for consideration of this case.			

106	Case No.:26/15/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:15/80- ALC2/2012 16.10.2012	Status: Deferred
	HQ File :01/80/050/00361/AM13/	RLA File :56/24/040/00025/AM13/	Lic.No/Date:5610001164 08.10.2012	Defer Date:27.11.2012
	Decision : The Committee noted that copy of application was not received from RA and decided to request RA to immediately forward 4 sets of firm's application to NC for consideration of this case.			

S.No.25

Case No. A - 20	M/s. Starion India Pvt. Ltd.,	.No.01/80/162/00342/AM13/DES.I	Lic.No. & Date
Meeting No.15/13		RA F.No.31/24/040/00084/AM10	311039744
Date: 16.10.2012		Ratification of norms	dt.27.08.2009

The Committee noted that this case is under examination of DIT and decided to await comments. Case deferred for 27.11.2012.

S.No.310

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
Meeting No.15/13		RA F.No.31/21/040/00296/AM09	3110035317
Date: 16.10.2012		Ratification of norms	dt.09.09.2008

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide UO No. 3(14)/10-TSW(B)/317 dated 14.9.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.311

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.15/13		RA F.No.31/24/040/00296/AM09	3110036393
Date: 16.10.2012		Ratification of norms	dt.09.09.2008

The Committee noted that this case is under examination of DHI and decided to await comments. Case deferred for 27.11.2012.

S.No.312

Case No. A/R- 167	Reference received from ECA-I of M/s. Malwa Strips Pvt. Ltd., Dewas(MP)	HQF.No.01/80/11/11/2011-12/ECAI/DES.I	Lic. No. & date
Meeting No.15/13		RA.F.No.03/86/040/00090/Am06	03103345535 dt.15.06.2005

Date: 16.10.2012	Clarification of description of export product obligation and actual exports are same and description in the same.
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The Committee noted that copy of application was forwarded to all Technical Authorities for examination and decided to await comments. Case deferred for 27.11.2012.

S.No.313

Case No. A/R-102	M/s.Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/01790/AM09/DES.I	Lic. No. & date 6110000286 dt.06.02.2009
Meeting No.15/13		RA.F.No.61/24/040/00069/AM09	
Date: 16.10.2012		Ratification of norms	

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(69)/2010-TSW(B)/329 dated 20.9.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.314

Case No. A/R-23	M/s. Minda Silca Engineering Ltd., Noida	HQF.No.01/80/050/00995/AM09/DES.I	Lic. No. & date 0510217932 dt.14.03.2008
Meeting No.15/13		RA.F.No.05/24/040/00941/AM08	
Date: 16.10.2012		Request for fixation of norms	

The Committee decided to ratify norms of subject authorization as per MSME written comments received vide UO note No.30(205)/2011-ME dated 1.10.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.315

Case No. A/R-25	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date 1110023053 dt.27.08.2010
Meeting No.15/13		RA.F.No.11/24/040/00028/AM11	
Date: 16.10.2012		Request for revision /amendment of norms.	

The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 and decided to remind them for expediting their reply.

S.No.316

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date 1110024727 dt.11.05.2011
Meeting No.15/13		RA.F.No.11/24/040/00004/AM12	
Date: 16.10.2012		Request for revision /amendment of norms.	

The Committee observed that it was not clear that under which category of Deemed Exports, this case is covered. The Committee decided to ask firm to supply details under which category this case is covered and a copy of Project Authority Certificate may also be provided.

S.No.317

Case No. A/R-29	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/050/00036/AM12/DES.I	Lic. No. & date 0510289309 dt.02.05.2011
Meeting No.15/13		RA.F.No.05/24/040/00035/AM12	

Date: 16.10.2012	Ratification of norms.
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Based on DIPP letter dated 16.10.2012, the Committee decided to seek following information from firm:

1. List of export items and items of import.
2. Information in respect of Sl.No. 6 & 9 of Standard Deficiency Format-export product wise.

Case deferred for 27.11.2012.

S.No.318

Case No. A/R-38	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00017/AM13/DES.I	Lic. No. & date
Meeting No.15/13		RA.F.No.05/23/040/00498/AM12	0510319881 dt.12.03.2012
Date: 16.10.2012		Revision of norms	

Based on DHI written comments dated 16.10.2012, the Committee decided to revise norms of subject authorization as under:

Item 2 to 9 – Net to Net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.319

Case No. A/R-74	M/s. MVS Engineering Ltd., New Delhi	HQF.No.01/80/050/00905/AM07/DES.I	Lic. No. & date
Meeting No.15/13		RA.F.No.05/24/040/00678/AM07	0510194349 dt.14.11.2006
Date: 16.10.2012		Request for amendment in norms	

The Committee observed that it is a case of Deemed Exports. However, copies of complete application were not available with NC. The Committee, therefore, decided to obtain from RA/firm copy of complete application and copy of Project Authority Certificate and also to check if it is a Mega Power Project, and if yes, then copy of approval issued by the Joint Secretary to GOI. The Committee also decided to check from RA/firm whether this is a case for supply against EPCG licence and if yes, firm to provide following details:

- i. EPCG licence number and date.
- ii. CIF value of the licence.
- iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

Case deferred for 27.11.2012.

S.No.320

Case No. A/R-75	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00949/AM09/DES.I	Lic. No. & date
Meeting No.15/13		RA.F.No.07/24/040/00237/AM09	0710059270 dt.21.08.2008
Date: 16.10.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 27.11.2012.

S.No.321

Case No. A/R-76	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/01750/AM09/DES.I	
Meeting No.15/13		RA.F.No.03/95/040/00439/AM09	

Date: 16.10.2012

Revision of norms

Licence No. & date: (1) 0310405902 / 30.10.2006; (2) 0310407977/ 14.11.2006; (3) 0310412125/ 13.12.2006; (4) 0310426392/ 11.4.2006; (5) 0310437167/ 23.7.2007; (6) 0310442729/ 12.9.2007; (7) 0310432639/ 14.6.2007; (8) 0310435985/ 12.7.2007; (9) 0310459253/ 25.1.2008; (10) 0310498704/ 18.12.2008.

- (1) The Committee considered the representations dated 15.09.2011 and 23.8.2012 received from the applicant requesting for revision of norms of above mentioned 10 Advance Authorizations as per Report of a Sub-Committee which visited their factory on 12&13.03.2010.
- (2) The Committee noted that norms of above these Authorizations were ratified by the Committee based on Report of a Sub-Committee which visited applicant's factory at Goa on 30.06.2005 to ascertain manufacturing processes for extraction of cobalt metal from cobalt ore/concentrate.
- (3) The Committee further noted that another Sub-Committee consisting of officials from Norms Committee visited applicant's plant again on 12&13.03.2010 and submitted a Report to Norms Committee. Based on this Report, Norms Committee also revised norms of their Advance Authorizations No. 0310482570 dated 21.10.2008 and 0310491157 dated 21.10.2008.
- (4) After detailed discussion, the Committee decided to enhance percentage of wastage on import of cobalt concentrate in all above 10 Advance Authorizations @ 1.0963 kg/kg content in the export product without any other change in the norms of other inputs, as recommended by Sub-Committee in its Report submitted to Norms Committee after visit to firm's factory on 12&13.03.2010. A copy of this report is to be forwarded to RA for information. RLA may take necessary action accordingly.

S.No.322

Case No. A/R-77	M/s. Starion India Pvt. Ltd.,	HQF.No.01/80/050/00463/AM10/DES.I	Lic. No. & date 3110040354 dt.22.10.2009
Meeting No.15/13		RA.F.No.31/24/040/00129/AM10	
Date: 16.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DEIT and decided to await comments. Case deferred for 27.11.2012.

Sl.No.323

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.15/13		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.
Date: 16.10.2012		

The representative of the firm, Shri Krishna Bhatt, Manager present before the Committee and explained details of input requirement for manufacture of export product and wastage involved during manufacturing processes. He has also informed that he will submit detailed calculation, drawing, catalogue etc. in this regard. The Committee decided to await reply from firm. Case deferred for 27.11.2012.

S.No.324

Case No.C-38	M/s. Brady Company India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/01100/AM11/DES.I
Meeting No.15/13		Fixation of Input Output Norms for the export product "High Performance Electronic Trackers and Die-cuts Parts" under 100% EOU – reg.
Date: 16.10.2012		

The Committee decided to fix Input Output Norms of the subject case as per MSME written comments received vide UO note No.30(G)/2012-ME dated 03.10.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.325

Case No.C-39	Reference received from PC-4(B) of	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.15/13		

Date: 16.10.2012	M/s. Multi-Serve Rolls Limited, Kolkata	Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.
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On the recommendation of DHI, the Committee decided that the applicant may clarify the alloy composition of their export product and the DEPB subgroup in which it is nearest to match. Case deferred for 27.11.2012.

S.No.326

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.15/13		
Date: 16.10.2012		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 27.11.2012.

S.No.327

Case No.C-12	M/s. Metal Closures Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00454/AM13/DES-I
Meeting No.15/13		
Date: 16.10.2012		Request for Modification of SION for the export product "Printed and Plain Lug Cap with Internal & External Coating Lined with PVC Compound" covered under Product Group – Engineering – reg.

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 27.11.2012.

S.No.328

Case No. A/R-78	M/s. Purva Overseas, Udaipur(Raj)	HQF.No.01/80/050/00362/AM11/DES.I	Lic. No. & date
Meeting No.15/13		RA.F.No.13/24/040/00018/AM11	1310033038 dt.20.08.2010
Date: 16.10.2012		Ratification of norms	

Based on DHI written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per AA No.01310023586. RLA may take necessary action accordingly.
